

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J.P. ENGINEERS PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	J.P. ENGINEERS PVT LTD
2.	Date of incorporation of corporate debtor	20/03/2014
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51504DL2014PTC266624
5.	Address of the registered office and principal office (if any) of corporate debtor	3/8, IInd Floor, Asaf Ali Road New Delhi – 110002
6.	Insolvency commencement date in respect of corporate debtor	26/02/2020 (Receipt of order on 28/02/2020)
7.	Estimated date of closure of insolvency resolution process	26/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sumit Bansal IBBI/IPA-001/IP-P00111/2017-2018/10218
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-11, I Floor, RDC, Ghaziabad – 201002 sumibans@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-11, I Floor, RDC, Ghaziabad – 201002 cirp.jpeng@gmail.com
11.	Last date for submission of claims	13/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **J.P. ENGINEERS PVT LTD** on 26/02/2020. The creditors of **J.P. ENGINEERS PVT LTD**, are hereby called upon to submit their claims with proof on or before 13th Mar 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The proof of claims is to be submitted by way of the following specified forms along with documentary proof (self certified copy of ledger, invoices, PO, agreements, salary slip etc) and notarised affidavit in support of their claims: -

Claim by operational creditors except workmen and employees	Form B
Claim by financial creditors	Form C
Claim by a workman or an employee	Form D
Claim by authorized representative of workmen or employees	Form E

Claim by creditors (other than financial and operational creditors)	Form F
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Submission of false or misleading proofs of claim shall attract penalties.

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(SUMIT BANSAL)

Interim Resolution Professional

IBBI Reg. No. IBBI/IPA-001/IP-P00111/2017-2018/10218

Date: 29/02/2020

Place: Ghaziabad